GOVERNMENT OF INDIA MINES LOK SABHA

UNSTARRED QUESTION NO:3408
ANSWERED ON:31.08.2012
MINERALS CONCESSIONS TO PSUS
Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

Will the Minister of MINES be pleased to state:

- (a) whether the Government has proposed to accord due priority to state run companies for minerals concessions;
- (b) if so, the facts in this regard;
- (c) whether the Government has strongly pitched for reserving mineral bearing areas for the central PSUs and observed that state run companies have an bigger role in the socio-economic development of the country;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to reserve mines for the Central PSUs under the Government dispensation route for major minerals like iron ore, manganese ore and chrome ore as is being done in the case of coal?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

(a) to (e): In public interest, the Central Government has taken under its control the regulation of mines and development of minerals, and has framed Mines and Mineral (Development and Regulation) Act, 1957 (MMDR Act) and as per Section 17A (1A) and (2) of the MMDR Act, reservation of areas in favour of Central and State PSUs are granted for undertaking prospecting or mining operations for major minerals, including iron ore, manganese ore and, chrome. All proposals for reservation of area in favour of PSUs are examined on merits on case-to-case basis before a decision is taken to reserve the area.